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O.A.NO.863 OF 2006

ORDER DATED 08.01.07

Heard Mr.B.Dash,Ld.Counsel for the Applicant and Mr.S.K.Ojha, Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

2. In this case, Applicant entered ~~into~~ the service as Primary School teacher under Railway Department on 25.07.1975 and joined on the very same day at M.P.S., Chakradharpur. In 1981 his services were regularised and subsequently ^{promoted} ~~to~~ promoted to the post of trained graduate teacher in M.H. Secondary School, ¹⁹⁸¹ ~~1981~~ Bandamunda. He superannuated on 31.07.05. He alleges that for the purpose of computing the length of service for pensionary benefit the entire service from 25.07.1975 till 31.07.05 has not been taken into consideration. Instead, for pensionary benefit, length of service has been calculated w.e.f. 23.08.1976 which is going to result the loss of pension to him. Applicant has approached ~~the higher authorities~~ vide Annexures-A/4 and A/5 to the Sr.Divl.Personnel Officer(Settl.)(Res.No.4) and to the General Mangaer, S.E.Railway, Garden Reach, Kolkata (Res.No.1) on 10.08.05 and 15.05.06 respectively. He submits that he has not received any reply to the representations filed.

3. Having heard both the parties, without expressing any opinion on the merit of the case, Res.No.1 is directed to dispose of the representation which appears to be pending with him since 15.05.06 within a period of two months from the date of receipt of this order and let know the Applicant the result of the decision.

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4. With the above, the O.A. is disposed of at the admission stage.

5. Copies of this order along with copies of the O.A. be sent to the Respondents and free copies of this order be handed over to the Counsel for both the parties.

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MEMBER(ADMN.)

lal
VICE-CHAIRMAN